

Read : District Court Office Order No.B-2(i)/3726/21 dated 20.07.21.

The charge of court of Principal District Judge, Nanded is already with the undersigned along with administrative charge. The undersigned is retiring on superannuation on 31.07.2021 AOH. The consent to work in the leave period of Shri K.N. Gautam, District Judge-2, Nanded was given when Shri S.E. Bangar, District Judge-3, Nanded were on leave. As per standing office order, the charge of court of Shri K.N. Gautam, District Judge-3, Nanded is being kept with Shri S.E. Bangar, District Judge-3, Nanded. With the oral consent of Shri S.E. Bangar, District Judge-3, Nanded and in order to complete the task in time, it is necessary to revise the order under reference. Hence the following order is passed.

OFFICE ORDER

1. The charge of court of District Judge-2 and Additional Sessions Judge, Nanded (Shri K.N. Gautam) (except cases of MOCOCA and MPID Act) for the period from 26.07.2021 to 29.07.2021 till BOH of 30.07.2021 is kept with Shri S.E. Bangar, District Judge-3 and Additional Sessions Judge, Nanded or till resumption of duties by Shri K.N. Gautam, District Judge-2 and Additional Sessions Judge, Nanded.

2. Other part of the said order shall remain as it is.

District Court, Nanded.)
July 26th, 2021.)) / (Principal District Judge, Nanded.

(S.S. Kharat),

Endt. No. Adm/B-2(i)/ 6123 /2021.

C.f.w.cs. to :-

- The District Judge-1, 2, 3, Nanded.
- The Manager, Government Printing Press, Aurangabad.
- The President, Bar Association, Nanded.

- The Registrar / Court Manager, District Court, Nanded.
- The Superintendent, JW, Nanded.
- The Assistant Superintendent, C&F, District Court, Nanded.
- The Senior Clerk, Civil / Criminal Appeal Branches, District Court, Nanded.
- ✓ The DSA, District Court, Nanded with a direction to upload copy of instant order on the web site of this office.
- Copy be affixed on the notice board.

District Court, Nanded.)
July 26th, 2021.)) / (Principal District Judge, Nanded.